



2026:AHC:19525

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2604 of 2026

Shivraj Singh

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhai Raj Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.

2. The petitioner has preferred the present writ petition with the following prayers:-

(i) Issue a writ, order or direction in the nature of mandamus commanding the respondent no.2-Additional Commissioner (Administration) Allahabad Mandal Allahabad/ Prayagraj to decide the Appeal No. 01568 of 2018 Computerized Case No. C201802000001568 (Makbook Ahmad Versus Shivraj Singh and others), under Section 207 of U.P. Revenue Code, 2006, pending before him since 11.10.2018 expeditiously if possible within stipulated period.

3. It is argued by the learned counsel for the petitioner that proceedings under Section 229B of U.P.Z.A. and L.R. Act were initiated by the petitioner before the respondent no.2-Additional Commissioner (Administration) Allahabad Mandal Allahabad/ Prayagraj on 11.10.2018, Computerized Case No. C201802000001568. It is further argued that considerable time has already been lapsed, but till date no final decision has been taken in the matter.

4. It is argued by the learned Standing Counsel appearing on behalf of the State-respondents that respondent no.2-Additional Commissioner (Administration) Allahabad Mandal Allahabad/ Prayagraj will take appropriate decision in the matter, expeditiously.

5. In the facts and circumstances of the case, the present petition is ***disposed of*** directing the authorities concerned to pass appropriate orders on the aforesaid application most expeditiously, preferably within a period of three months from the date of production of a certified copy of this order without granting any unnecessary adjournment to either of the parties, if there is no legal impediment.

6. It is made clear that this Court has not adjudicated the matter on merits.

(Prakash Padia,J.)

January 28, 2026

T.S.